

No.HHC/Judl.Misc./2016- 165
Dated: Shimla the 4th January, 2016

OFFICE ORDER

Hon'ble the Chief Justice has been pleased to order in pursuance of circular No.21/2015 issued vide F.No.279/Misc.142/2007-ITJ (Pt) by Government of India, Ministry of Finance, Department of Revenue, Central Board Direct Taxes dated 10.12.2015 as under:

"(1) It is to be specifically mentioned by the Income Tax Department while filing the appeal in the High Court that the tax effect exceeds Rs.20,00,000/- except in the following matters:

- (a) Where the Constitutional validity of the provisions of an Act or Rule are under challenge, or
- (b) Where Board's order, Notification, Instruction or Circular has been held to be illegal or ultra vires, or
- (c) Where Revenue Audit objection in the case has been accepted by the Department, or
- (d) Where the additional relates to undisclosed foreign assets/bank accounts.

2. The pending appeals where the tax effect does not exceed Rs.20,00,000/- are directed to be withdrawn/not pressed."

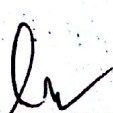
By Order

166-175 Registrar (Judicial & JB)

Endst. No. HHC/Judl.Misc./2016- Dated Shimla, the 4th January, 2016

Copy forwarded to:

1. The D.R.-cum-Special Private Secretary to Hon'ble the Chief Justice;
2. Private Secretary/P.A. to the Registrar General, Registrar (Judicial & JB.), Registrar (Vigilance), Registrar (Admn.) and Registrar (Rules).
3. All the Additional Registrars;
4. All the Deputy Registrars/ Assistant Registrars/ Secretaries/ Court Masters/ Private Secretaries;
5. All the Section Officers/ Superintendents Grade-II/ Dealing Assistants of the Judicial Branch;
6. Private Secretary to the learned Advocate General, State of Himachal Pradesh;
7. The President, High Court Bar Association;
8. The Technical Director, NIC, High Court of Himachal Pradesh for necessary action;
9. Notice Board of the High Court and
10. Guard File


Additional Registrar (Judicial)